

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).24731/2025

[Arising out of impugned final judgment and order dated 12-04-2019 in CRLA No.34/1992 passed by the High Court of Judicature at Allahabad]

NOHAR

PETITIONER(S)

VERSUS

THE STATE OF U.P.

RESPONDENT(S)

IA No. 136117/2025 - CONDONATION OF DELAY IN FILING

IA No. 136118/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 17-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :

Ms. Bharti Tyagi, AOR

Mr. Tarun Bhati, Adv.

Mr. Vikash Kumar, Adv.

For Respondent(s) :

Upon hearing the counsel the Court made the following
O R D E R

1. Petitioner challenges the judgment and order dated 12.04.2019 in Criminal Appeal No.34/1992 passed by the High Court of Judicature at Allahabad, titled "*Nohar & Ors. vs. State*".
2. Delay condoned.
3. Issue notice, returnable on 01.09.2025.
4. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.

5. Learned counsel for the petitioner is permitted to serve the learned standing counsel for the State of Uttar Pradesh.

6. In the notice itself let it be mentioned that the respondent is required to file the counter affidavit and reply to the interlocutory application(s), if any, before the next date of listing.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)